

ACT No. XVI OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on
the 16th March, 1923.)

An Act further to amend the Government Savings Banks Act, 1873.

V of 1873.

WHEREAS it is expedient further to amend
the Government Savings Banks Act, 1873; It
is hereby enacted as follows:—

1. This Act may be called the Government Savings Banks (Amendment) Act, 1923. Short title.

V of 1873.

2. In section 3 of the Government Savings Banks Act, 1873 (hereinafter referred to as the said Act), for the definition of "Secretary" the following shall be substituted, namely:— Amendment of section 3, Act V of 1873.

" 'Secretary' means, in the case of a Post Office Savings Bank, the Postmaster-General appointed for the area in which the Savings Bank is situate."

3. For section 4 of the said Act the following section shall be substituted, namely:— Substitution of new section for section 4, Act V of 1873.

VII of 1889.

4. If a depositor dies and probate of his will or letters of administration of his estate or a certificate granted under the Succession Certificate Act, 1889, is not within three months of the death of the depositor produced to the Secretary of the Government Savings Bank in which the deposit is, then— Payment on death of depositor.

(a) if the deposit does not exceed three thousand rupees, the Secretary may pay

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pay the same to any person appearing to him to be entitled to receive it or to administer the estate of the deceased, or

(b) if the deposit does not exceed one hundred rupees, any officer employed in the management of a Government Savings Bank, who is empowered in this behalf by a general or special order of the Governor General in Council, may, subject to any general or special orders of the Secretary in this behalf, pay the deposit to any person appearing to him to be entitled to receive it or to administer the estate."

Amendment
of sections 6
and 7, Act V
of 1873.

4. In sections 6 and 7 of the said Act, after the words "Secretary of any such Bank" the words "or any officer empowered under section 4" shall be inserted.